

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 944 of 2020

IN THE MATTER OF:

**Mohan Lal Jain,
In the capacity of Liquidator of
Kaliber Associates Pvt. Ltd.**

...Appellant

Versus

Lalit Modi & Ors.

...Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anirban
Bhattacharya, Advocate.**

**For Respondents: Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Geetika
Sharma, Advocates.**

ORDER
(Through Virtual Mode)

06.11.2020: Having heard Mr. Arun Kathpalia, Sr. Advocate as also Mr. Sumesh Dhawan, Advocate appearing for the Financial Creditor, we are of the opinion that it would be appropriate to array Ministry of Corporate Affairs as Party Respondent No. 46. Keeping in view the mandate of law as enshrined in Section 44 and 66 of the I&B Code, we are of the opinion that notice is required to be given to newly arraigned Respondent No. 46 only. Let Appellant take steps for effecting service of notice on Respondent No. 46 through any available mode. Dasti service of notice is also permitted. Registry will also issue notice on Respondent No. 46 and also inform telephonically so that their representative is present on next date. Appellant to provide mobile Nos./e-mail address of the Respondent No. 46. Requisites along with process fee be filed within three days.

Cont'd..../

List the appeal 'for admission (after notice)' on **26th November, 2020** on top of the list.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc